

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W. P. (PIL) No. 4619 of 2018

The Central 4 R.T.I. through its President
Pankaj Kumar Yadav

Petitioner

Versus

The State of Jharkhand & Ors.

Respondents

CORAM: HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD

For the Petitioner : Ms. Rajeev Kumar, Advocate
For the State : Mr. P.A.S. Pati, G.A.-II
For the RMC : Mr. L.C.N. Shahdeo, Advocate
For Resp. Nos.10-15 : Mrs. Ritu Kumar, Advocate
For Resp. No.7 & 8 : Mr. Sumeet Gadodia, Advocate
For the Intervener : Ms. Khushboo Kataruka, Advocate

Oral Order

18 / Dated : 09.09.2021

Let further affidavit be filed by the Intervener–Chambers of Commerce disclosing as to how many shops in the Upper Bazar area have turned their basement which was for the parking purpose into commercial place.

Let it be also done by the Ranchi Municipal Corporation.

Put up this matter on 30.09.2021.

Personal appearance of the Commissioner, Ranchi Municipal Corporation, Ranchi is dispensed with for the present.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)